CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Excise Misc Application no. 85022 of 2021
in
Excise Appeal No. 86980 of 2013

(Arising out of Order-in- Appeal No. RPS/55/NSK/2013 dated 25.02.2013 passed by the Commissioner of C. Excise & Customs (Appeals), Nashik)

Commissioner of Central Excise, Nashik .....Appellant
Kendriya Rajaswa Bhavan
Gadkari Chowk,
Nashik

Vs.

M/s. Lear Automotive (India) Pvt. Ltd. .....Respondent
Plot no.86 MIDC Ambad
Nashik

APPEARANCE:

Shri Sanjay Hasija, AR for the appellant
None for the respondent

CORAM:
HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER No: A/86959 / 2021

DATE OF HEARING : 04-10-2021
DATE OF DECISION : 04-10-2021

PER: BENCH

Heard the Learned Authorised Representative for Revenue.

2. Revenue has filed this miscellaneous application seeking withdrawal of appeal on the ground of litigation policy circulated by CBEC by circular dated 22.08.2019. We find that the amount of disputed duty involved in this case is ₹29,38,612/- and in view of the Litigation Policy, revenue's appeal cannot be entertained before the Tribunal. However, the prayer made by the revenue for withdrawal of appeal is considered. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in open Court)

(S.K. Mohanty)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)

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